

**CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 53186 OF 2014

[Arising out of Order-in-Original No. 07/COMMR/MRT-I/2014 dated 25.02.2014 passed by the Commissioner of Customs & Central Excise, Meerut-I]

M/S DIVYA PRAKASHAN,
Patanjali Yogpeeth,
Delhi Road, Bahadarabad,
Haridwar (Uttrakhand).

Appellant

Vs.

**COMMISSIONER OF CENTRAL
EXCISE COMMISSIONERATE,
MEERUT-I**

Respondent

Appearance:

Shri B.L.Narasimhan & Ms. Purvi Asati, Advocate for the Appellant
Shri Harshvardhan, Authorized Representative of the Respondent

CORAM:

**HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR P. V SUBBA RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING : 07/12/2022
DATE OF DECISION: 23/12/2022**

ORDER

P V SUBBA RAO:

The appeal is allowed. For order, see order of date in
Service Tax Appeal No. 53183 of 2014.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P V SUBBA RAO)
MEMBER (TECHNICAL)**